

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 654 OF 2019 IN
APPEAL NO. 311 OF 2018 & IA NOS. 1531, 1468 & 1467 OF 2018
AND
APPEAL NO. 315 OF 2018 & IA NOS. 1523 & 1522 OF 2018**

Dated : 30th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

**IA NO. 654 OF 2019 IN
APPEAL NO. 311 OF 2018 & IA NOS. 1531, 1468 & 1467 OF 2018**

**M/s JSW Steel Ltd. & Ors. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)
Maharashtra State Electricity Distribution Company Ltd. ... Applicant/R-2**

**Counsel for the Appellant(s) : Mr. Aman Dixit
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Ms. Stuti Krishn
Mr. Vishvendra Tomar for R-1
Mr. Samir Malik
Ms. Shruti Awasthi for R-2**

APPEAL NO. 315 OF 2018 & IA NOS. 1523 & 1522 OF 2018

**Sai Wardha Power Generation Limited ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant(s) : Anand K. Ganesan
Ms. Swapna Seshadri**

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Ms. Stuti Krishn
Mr. Vishvendra Tomar for R-1

Mr. Samir Malik
Ms. Shruti Awasthi for R-2

ORDER

IA NO. 654 OF 2019
(Application for clarification)

Heard learned counsel for the Appellants and Respondents. Respondent No.2 - Maharashtra State Electricity Distribution Company Ltd. has sought for clarification.

The impugned order dated 12.09.2018 pertains to several issues apart from additional surcharge vis-à-vis captive consumers. It is made clear that setting aside of the impugned order dated 12.09.2018 by this Tribunal by the order dated 27.03.2019 pertains to only additional surcharge and no other issue.

With the above clarifications, the IA is disposed of.

(S. D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson